

The Cement Corporation of India has obtained a mining lease, in December, 1972, for extraction of lime-stone over an area of 299 hectares of forest land in District Bastar.

Work on the project could not be taken up due to constraints on financial resources and rail transportation. The rail transportation angle has since been sorted out, and the project is likely to be taken for execution in the Seventh Plan period.

Setting up of a Pelletisation Plant at Bailadilla, Bastar (M.P.)

3843. SHRI MADHAVRAO SCINDIA : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether there is any proposal for setting up a pelletisation plant based on iron ore fines at Bailadilla, Bastar (M.P.) ;

(b) if so, the proposed capacity, cost and other details of the plant ; and

(c) decision, if any, since taken in regard thereto and the action so far taken in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N.K.P. SALVE) : (a) to (c). The proposal for setting up a pelletization plant in Bailadilla for export purposes has been under consideration of Government. In view of the 'depressed conditions in the world steel market, the prospects of a pelletization plant in Bailadilla in this situation are not encouraging.

Deterioration of Ecological Environment in Goa

3844. SHRIMATI SANYOGITA RANE : Will the PRIME MINISTER be pleased to state :

(a) whether mineral ore mining have caused deterioration in ecological environment of the Union Territories of Goa ; and

(b) if so, the steps proposed by Government for the eco-development of the Territory ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINH) : (a) Yes, Sir. Mining activities in general, may disrupt the environment. In the Union Territory of Goa there has been some ecological disruption in a limited areas. However, deterioration of the environment hither-to has not been extensive or serious.

(b) Government has under consideration a plan for eco-development of the Territory, specially in the mining area. The Task Force set up by the Planning Commission has prepared a report on Eco-Development Plan for Goa. The Department of Environment has funded studies in relation to eco-development of Western Ghats which include the study of mining practices in the Union Territory of Goa. The Department has also prepared guidelines for environment management of mining operations which is being incorporated in new mining projects.

Inclusion of Tamangs in the List of Scheduled Tribe

3845. PROF. NARAIN CHAND PARASHAR : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 5034 on 30 March, 1983 and state :

(a) the names of State Governments which have still not submitted their views regarding the inclusion of Tamangs in the List of Scheduled Tribes ;

(b) the occasions when State Governments concerned were reminded to send their views ; and

(c) the likely date by which a decision for the inclusion of Tamangs in the list of Scheduled Tribes would be taken and the reasons for delay ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) Representations have been received regarding inclusion of Tamangs in the list of Scheduled Tribes in the States of Assam, Sikkim and West Bengal. All these State Governments

have been addressed in the matter. The views of the Government of Assam regarding inclusion of Tamangs in the list of Scheduled Tribes are still awaited.

(b) The Government of Assam has been reminded at least seventeen times to expedite the comments.

(c) The demand for inclusion of Tamangs in the list of Scheduled Tribes in the States of Assam, Sikkim and West Bengal along with other such proposals, recommendations, suggestions and representations are being duly considered in consultation with the concerned State Governments/U.T. Admns. including that of Assam, Sikkim and West Bengal and the Registrar General of India in the context of the proposed comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes. The comments from some of the State Governments are still awaited and they are being regularly reminded. A final view in the matter would be taken after the comments from the remaining State Governments/U.T. Administrations are received and processed in consultation with the Registrar General of India. The Government is, however, anxious to introduce the proposed Bill in the Parliament as soon as possible.

Applications Pending for Adoption of Indian Citizenship

3846. PROF. NARAIN CHAND PARASHAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of applications pending for the adoption of Indian citizenship with the Government of India as on 1 August, 1983 ;

(b) the particulars of such persons among them whose cases are pending for decision for over (i) one year, (ii) two years, (iii) three years and above ;

(c) the likely date by which pending cases would be cleared ; and

(d) the reasons for delay ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) 54.

(b) No case for more than one year is pending with the Central Government.

(c) and (d). These cases are under process and decision is likely to be taken shortly.

Filling up of Post of Commissioner for Linguistic Minorities

3847. PROF. NARAIN CHAND PARASHAR : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 10006 on 4 May, 1983 and state :

(a) whether the post of the Commissioner for Linguistic Minorities has since been filled up ;

(b) if so, the name of the incumbent and the date of his appointment ; and

(c) if not, the reasons for delay for not filling up the post since May, 1977 and the likely date by which it would be filled up ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) No, Sir.

(b) Does not arise.

(c) The matter regarding making a substantive appointment to the post of Special Officer for Linguistic Minorities has been under consideration of the Government. It may be difficult to indicate a precise time limit for the purpose.

Industrialisation of backward areas of Himachal Pradesh

3848. PROF. NARAIN CHAND PARASHAR : Will the Minister of INDUSTRY be pleased to state :

(a) whether the whole State of Himachal Pradesh has been declared a Specially Backward State for the purpose of industrial development ; and

(b) if so, brief outline of the facilities/incentive ; allowed to Himachal Pradesh for ensuring its industrial development ?